THE GAZETTE OF INDIA: EXTRAORDINAR /

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्टिप्पणी : मूल नियम, भारत के राजपत्र में अधिसूचना संख्यांक सा.का.नि. 5, तारीख 02 जनवरी, 1999 के द्वारा प्रकाशित किए गए थे और तत्पश्चात, संख्यांक सा.का.नि. 64, तारीख 06 मार्च, 1999 और 858 (अ), तारीख 22 नवम्बर, 2001 द्वारा संशोधित किए गए थे।

MINISTRY OF RAILWAYS

(Railway Board)

NOTIFICATION

New Delhi, the 2nd August, 2013

G.S.R. 526(E).—In exercise of the powers conferred by Section 122 of the Railways Act, 1989 (24 of 1989), the Central Government hereby makes the following rules further to amend the Railway (Notices of end Inquiries into Accidents) Rules, 1998, namely :—

1. (1) Those rules may be called the Raliway (Notices of and Inquiries into Accidents) Amendment Rules, 2013.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Railway (Notices of and Inquirles into Accidents) Rules, 1998, for the words "twenty five lakh rupees" and letters and figures "Rs.25,00,000" wherever they occur, the words "rupees two crore" shall be substituted.

[F. No. 2000/Safety (A & R)/19/20 Pt.] SUNIL KUMAR, Adviser/Safety

[PARTH- SEC.

Note : The principal rules were published in the Gazette of India vide number GSR 5, dated the 2nd January, 1999 and subsequently amended vide numbers GSR 64, dated the 6th March, 1999 and 858 (E), dated the 22nd November, 2001

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सं. 390]	नई दिल्ली, शुक्रवार, अगस्त 2, 2013/श्रावण 11, 1935
No. 390]	NEW DELHI, FRIDAY, AUGUST 2, 2013/SHRAVANA 11, 1935

रेल मंत्रालय (रेलवे बोर्ड) अधिसूचना

नई दिल्ली, 2 अगस्त, 2013

सामानि 526(अ).— रेल अधिनियम, 1989 (1989 का 24) की धारा 122 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए केन्द्रीय सरकार रेल (दुर्घटनाओं की सूचना तथा जाँच) नियम, 1998 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात्:

- (1) इन नियमों का संक्षिप्त नाम रेल (दुर्घटनाओं की सूचना तथा जाँच) संशोधन नियम, 2013 है।
 - (2) ये राजपत्र में प्रकाशन की तारीख से प्रवृत्त होंगे।
- रेल (दुर्घटनाओं की सूचना तथा जाँच) नियम, 1998 में शब्दों "पच्चीस लाख रूपये" तथा शब्दों और आंकड़ों "25,00,000 रूपये" जहां कहीं भी दिए गए हो, के स्थान पर शब्द "दो करोड़ रूपये" रखे जाएंगे।

(1)

[फा. सं. 2000/सेफ्टी (ए एंड आर)/19/20 पार्ट] सुनील कुमार, सलाहकार, संरक्षा

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